

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.4605/Del/2019

Assessment Year : 2003-04

ITA No.4606/Del/2019

Assessment Year : 2004-05

M/s Eclear Leasing and Finance Pvt. Limited, 211, New Delhi House, 27, Barakhamba Road, New Delhi-110001 PAN-AAACE2133R	Vs .	Income Tax Officer, Ward-11(1), New Delhi
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **25.03.2021**

Date of pronouncement : **25.03.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2003-04 and 2004-05 are directed against the order of learned CIT(A)-34, New Delhi dated 25.03.2019.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 18.02.2021, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 25.03.2021.

Sd/-

(SUDHANSHU SRIVASTAVA)

JUDICIAL MEMBER

Sd/-

(G.S. PANNU)

VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar